

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 5263/2021

(Arising out of impugned final judgment and order dated 22-04-2020 in CRLA No. 1496/1984 passed by the High Court of Judicature at Allahabad)

RAN VIJAI SINGH

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

IA No. 85297/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 85299/2021 - EXEMPTION FROM FILING O.T.

IA No. 108153/2021 - INTERVENTION/IMPLEADMENT)

Date : 28-02-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER

HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Anoop Prakash Awasthi, AOR

For Respondent(s) Mr. Vijay Kumar Shukla, Adv.
Mr. Nupur shukla, Adv.
Mr. Anirudh Gulati, Adv.
Mr. Varinder Kumar Sharma, AORUPON hearing the counsel the Court made the following
O R D E RApplication for impleadment is allowed.
Leave granted.(NEELAM GULATI)
ASTT. REGISTRAR-cum-PS(KAMLESH RAWAT)
COURT MASTER (NSH)